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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**CP.193/2006 IN  
OA.557/2001**

New Delhi, this the 17<sup>th</sup> day of July, 2006,

**Hon'ble Shri V.K.Majotra, Vice Chairman (A)  
Hon'ble Mrs. Meera Chhibber, Member (J)**

1. Sh. A.K.Srivastava  
S/o Late Shri Deo Dutt Lal  
R/o Flat No.203, Plot No.117,  
Rattan Krit Apartment  
Kaka Deo, Rawatpur  
Kanpur.
2. Shri R.C.Purohit  
S/o H.N.Purohit  
R/o 223, Sethi Nagar,  
Ujjain (MP)
3. Sh.Agya Ram  
S/o Late Sh.Kasturi Lal  
R/O Block No.55/2, Industrial Colony  
Govind Nagar,  
Kanpur.
4. Sh.Bhawani Dutt Dubey  
S/o Late Sh.Ram Saran Deubey  
R/o 236/12, Shatri Nagar Colony  
Kanpur

.....Petitioners

(By Advocate: Sh.B.S.Mainee )

VERSUS

1. Sh.K.M.Sahani  
Secretary,  
Ministry of Labour  
Government of India  
New Delhi.



2. Shri K.K.Mittal  
Director General  
Employment and Training,  
Ministry of Labour,  
Shramshakti Bhawan  
Rafi Marg,  
New Delhi.

3. Shri V.S.Gur  
Director  
Advanced Training Institute  
Udyog Nagar,  
Kanpur

..... Respondents

(By Advocate: Col. S.S.Chawal )

ORDER (ORAL)

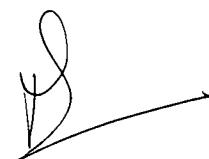
Hon'ble Mrs. Meera Chhibber, Member (J)

In this CP, it is alleged that respondents have deliberately and willfully disobeyed the directions of this Court contained in order dated 16.09.2005 passed in OA-557/2001.

2. Respondents have filed their reply wherein they have stated as under:-

“(g) That the payment to 5 applicants, who are retired, have been released through Demand Drafts payable to them by the Union Bank of India and sent by registered Post to their present residential address. Photocopies of the letters and Demand Drafts sent to them are enclosed as Exhibit, B,C, D, E and F. The three receipts have been received back and are appended as Annexures G, H and I respectively.

(h) That payment to the lone applicant who is still in service is made through Cheque No.102278 dated 29.6.2006. for Rs. 7,297.99 by the Regional Director, RDAT, Kanpur, (RDAT, Kanpur, Bill No.88 dated 29.6.2006.”



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3. In view of above, CP has become infructuous. The same is dropped and notices issued to the respondents are discharged.

*8/17/71/06*  
(Mrs. Meera Chhibber)  
Member (J)

*V.K. Majotra*  
17/7/06  
(V.K. Majotra)  
Vice Chairman (A)

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